

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-06-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP(IB)/92(CHE)/2023
NAME OF THE PETITIONER : Daedong Shipping Company Ltd
NAME OF THE RESPONDENT(S) : Kandula Mineral Industries LLP
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Ld. Counsel Mr. Darshan Parikh for the Petitioner. Ld. Counsel Mr. Rishi Srinivas for the Respondent.

In this case both the parties have stated that they have arrived at a settlement and the Counsel for the Applicant could not make the payment by 17.04.2024 and sought additional time.

Counsel for the Respondent confirmed that instructions have been given to the bank to transfer the money to the Applicant. Therefore the amounts are likely to be settled within 2 days.

Applicant is directed to file a memo.

Post the Petition for hearing on **11.07.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

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